

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT
RAJYA SABHA
UNSTARRED QUESTION NO. 2143
TO BE ANSWERED ON 06.08.2026**

**UNIFORM IMPLEMENTATION OF HIGHER PENSION UNDER THE
EMPLOYEES' PENSION SCHEME (EPS), 1995**

2143. DR. AJEET MADHAVRAO GOPCHADE:

Will the Minister of Labour and Employment be pleased to state:

- (a) whether Government has taken note of the judgment dated 09 July, 2026 of the Hon'ble Madras High Court (Madurai Bench) regarding higher pension under EPS, 1995 for employees of exempted establishments;**
- (b) whether Government has examined the implementation of the judgments of the Hon'ble Supreme Court, including Sunil Kumar B. & Others, which apply to all eligible employees under EPS, 1995, irrespective of whether they belong to exempted or un-exempted establishments; and**
- (c) the steps taken or proposed to ensure time-bound disposal of eligible higher pension claims, reduce avoidable litigation and equitable treatment to all eligible pensioners, including employees of exempted establishments?**

ANSWER

**MINISTER OF STATE FOR LABOUR AND EMPLOYMENT
(SUSHRI SHOBHA KARANDLAJE)**

(a): Yes.

(b) & (c): EPFO has taken action to implement the directions contained in the Hon'ble Supreme Court Judgment dated 04.11.2022 in a time-bound manner. An online facility was provided and applications for validation of Joint Options processed in accordance with the applicable provisions.

The judgement has been implemented uniformly for all exempted and un-exempted establishments.

The Government remains committed to ensuring maximum benefits for workers under the EPS-2026 Scheme while taking into consideration the health of the Fund and the future liabilities thereon.